

year Plan, which is yet to be finalised, various schemes have been proposed with the development of Powerloom and Handloom Industry.

(d) The matter is under consideration.

[English]

Norms for take over of Firms

4959. SHRI NIRMAL KANTI CHATTERJEE: Will the Minister of Finance be pleased to state:

(a) whether the Securities and exchange Board of India has proposed new norms for take over of firms;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR). (a) and (b) Under section 11 (2) (h) of securities & Exchange Board of India Ordinance 1992, SEBI has been vested with powers for regulating substantial acquisition of shares and take over of companies. Regulations for take over of firms have not yet been proposed to the Government by SEBI

(c) Does not arise in view of the reply to (a) & (b) above.

Committee to Review Motor Vehicle Act, 1988

4960. SHRI JAGAT VIRSINGH DRONA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the main recommendations of the high level review committee headed by the Secretary, in the Ministry regarding the Mo-

tor Vehicle Act, 1988; and

(b) the details of the recommendations accepted by the Government ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). The recommendations of the Review Committee are the enclosed statement. Almost all the recommendations of the Review Committee with slight modifications have been accepted by the Government.

STATEMENT

Important recommendations of the review Committee on the basis of which changes are proposed to be brought out in the provisions of the Motor Vehicles Act are:

- medical certificate need not be insisted upon from the applicants to drive a non-transport vehicle if he has not completed 50 years of age;
- where the applicant for a driving licence fails in the test of competence to drive he may be permitted to appear for a retest after a lapse of 7 days;
- to delete the provision regarding fixing of age of the motor vehicles;
- the power to fix fees conferred on the Central Government under clause (b) of section 64 to be transferred to the rule making powers of the State Government;
- the holder of a permit of an articulated vehicle may use the prime-mover for any articulated vehicle owned by him with a semi-trailer or a prime-mover of any a semi-trailer or a prime-mover of any articulated vehicle either owned by

him or belonging to another owner,

to delete the provision regarding the maximum number of stage carriage permits that can be granted to any individuals/companies (not being a transport undertaking),

to empower the State Governments to direct by notification in the Official Gazette the regional Transport Authority/State Transport Authority to fix maximum number of permits on any route taking into consideration the road conditions and capability of the road to take additional traffic,

to empower the Regional Transport Authority to formulate rules for plying stage carnages and invite applications for the grant of permits,

to cast a duty on the driver or other person in-charge of the vehicle to convey the injured to the nearest medical practitioner or hospital and to make it obligatory for medical practitioner to attend to the injured and render all medical aid without waiting for the procedural formalities of treating the injured after receipt of police report,

to make it obligatory on the part of manufacturers to issue a certificate to the effect that every vehicle offered for sale shall be covered by a warranty certificate issued by the manufacturer that the vehicle will be conforming to the pollution standards for a period of two years subject to proper maintenance by the owner, and if during the warranty period the vehicle is found to violate the emission standards the vehicle shall be liable to be recalled

by the manufacturer and suitable replacement/compensation given to the owner

Trade Strategy to Tap Markets in Israel

4961 SHRI GANGADHARA
SANIPALLI
DR Y S RAJASEKHAR
REDDY

Will the Minister of COMMERCE be pleased to state

(a) whether the Union Government is preparing a comprehensive trade strategy to tap markets in Israel,

(b) if so, the details thereof,

(c) whether these strategies have been prepared after establishing diplomatic contacts with Israel,

(d) if so, whether a framework for establishing commercial ties has been worked out, and

(e) if so, the details thereof and the time by which a final decision in this regard is likely to be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSH EED) (a) No such proposal has been formulated so far

(b) to (e) Do not arise

NTC Mills in Orissa

4962 SHRI ARJUN CHARAN SETHI
Will the Minister of TEXTILES be pleased to state

(a) the number of textile mills in Orissa

(b) the number of mills under the private